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Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: This the First day of November, 1999.

Coram:- Hon'ble Mr. S. Dayal, Member (A.)
Hon'ble Mr. Rafiq Uddin, Member (J)

Civil Contempt Petition No.42 of 1998

in

Original Application No. 712 of 1997.

Shiv Dhiyan Singh, aged about 57 years
s/o Sri Hari Singh, A.P.M.
Accounts, Head Post Office, Bijnore.

... Applicant.

(Through Sri K.P. Srivastava, Adv.)

Versus

Sri Jawahar Singh
s/o Sri Balbir Singh,
Post Office Dhampur,
District Bijnore.

... Opp. Party

(Through Sri A. Tripathi, Adv.)

Order (Open Court)

(By Hon'ble Mr.S. Dayal, A.M.)

This contempt petition has been filed for proceeding against the Opp. parties for disobedience of orders of this Tribunal dated 16.1.98 in O.A. 712 of 1997.

2. Sri K.P. Srivastava, learned counsel for the applicant has been heard. Sri A. Tripathi has been heard for the respondents.

3. The applicant was awarded cost of Rs.1000/- in para 16 of the order dated 16.1.98 and the

(B)

Opp. parties were required to pay the amount within two months from the date of the order.

4. The learned counsel for the Opp. parties has mentioned in his counter reply that he offered to pay Rs.1000/- to the applicant but the applicant did not accept the same on 25.5.98 and therefore the amount of Rs.1000/- was deposited in the Post Office.

5. The learned counsel for the Opp. parties mentions that he is ready to pay Rs.1000/- to learned counsel for the applicant today. The amount was allowed to be paid and the receipt was given by Sri K.P. Srivastava to Sri A. Tripathi who represents the Opp. party in this case. The learned counsel for Opp. party shall be entitled to receive back Rs.1000/- which he had deposited in the Post Office earlier. There shall be no further order in this case. The notices issued are discharged. The case is dismissed.

R
Member (J.)


Member (A.)

Nafees.